

REMUNERATION OF AMINS EFFECTING PARTITIONS, ACT, 1838

ACT NO. XI. OF 1838

(Rep., Act 32 of 1940)

[14th May, 1838.]

*Passed by the Hon 'ble the President of the Council of India in Council, on the 14th may, 1838.*

I. IT is hereby enacted, that Section XV. Regulation XIX. of 1814, of the Bengal Code, be repealed.

II. And it is hereby enacted, that it shall be lawful for the Sudder Board of Revenue at Calcutta, with the sanction of the Governor of Bengal, and for the Sudder Board of Revenue at Allahabad, with the sanction of the Functionary exercising the Authority of Government in the North Western Provinces, to fix the remuneration of an Ameen, or other person employed to effect a partition of an Estate under the Regulations enacted for that purpose, and to cause the same to be levied from the parties concerned in the same manner as an arrear of Revenue, at such periods, and in such proportions, as the said Boards may severally think fit.

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